

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

RAJYA SABHA
UNSTARRED QUESTION NO. 1007
TO BE ANSWERED ON 28TH JULY, 2026

PROPOSAL TO AMEND THE NATIONAL FOOD SECURITY ACT, 2013

1007 SHRI JOSE K. MANI:

Will the Minister of *Consumer Affairs, Food and Public Distribution* be pleased to state:

- (a) whether Government has issued a draft proposal to amend the National Food Security Act, 2013 to revise the Antyodaya Anna Yojana (AAY) foodgrain entitlement from 35 kg per household per month to 7 kg per person per month, subject to a maximum of 35 kg per household;
- (b) if so, the objectives thereof and details of consultations held with State Governments;
- (c) whether any State-wise impact assessment has been conducted;
- (d) if so, the details thereof; and
- (e) whether Government proposes to reconsider the amendment in view of objections received?

A N S W E R
MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS,
FOOD & PUBLIC DISTRIBUTION
(SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA)

(a) to (e): The Government has, as part of pre legislative consultation, circulated the draft National Food Security (Amendment) Bill, 2026 seeking to revise the foodgrains entitlement of AAY households from thirty-five kilograms of foodgrains per household per month to seven kilograms of foodgrains per person per month, subject to a maximum of thirty-five kilograms of foodgrains per household per month.

The draft Bill aims to ensure equitable distribution, promote uniformity in entitlements, address variations arising from the existing household-based system, and align the allocation framework with the objectives of the NFSA.

The comments and suggestions on the draft National Food Security (Amendment) Bill had been invited from State Governments. The Government is mindful of the concerns raised by States and committed to consultation, dialogue, and consensus-building.
